

(a) the number of cases of power thefts in Delhi during the last one year;

(b) the number of persons held for power thefts and areas affected;

(c) the action taken against such persons; and

(d) the steps taken to check the power thefts in Delhi in future ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) : (a) and (b). During 1985-86, 344 cases of theft of electricity were detected by DESU. In the NDMC area 20 cases of theft of energy were detected during the last one year. The pilferages occurred mostly in the DESU districts of Najafgarh, Nizamuddin, Krishna Nagar, Jhilmil, Lawrence Road, Narela and Chandni Chowk.

(c) In addition to such action as discontinuance of electric connection, DESU penalises the defaulters by levying a 25 per cent surcharge for using excess connected load and charges tariff at the rate of Rs. 1 per unit. NDMC also levies a penal charge per unit of electricity consumed unauthorisedly, in addition to recovering the estimated cost of the energy consumed.

(d) The measures taken to check the theft of power include extensive raids by the enforcement machinery to detect such cases. Installation of improved electricity meters with devices to prevent fraudulent abstraction of energy, levy of a surcharge on industrial consumers who do not observe the prescribed power factor limits, and temporary connections for marriages etc. are now being sanctioned by DESU for a load upto 20 KW instead of 2 KW.

Delivery of judgement in Sanskrit in Allahabad High Court

*73. SHRI SYED SHAHABUDDIN : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether it is fact that a case was recently argued in the Allahabad High Court in Sanskrit and order was also passed in the same language;

(b) whether Sanskrit is a working language for the High Court and whether there was simultaneous translation of the proceedings in Hindi and English; and

(c) whether the High Court has supplied authoritative translation of its order in Hindi or English for public information ?

THE MINISTER OF LAW AND JUSTICE (SHRI A. K. SEN) : (a) to (c). According to the information furnished by the Allahabad High Court, Justice Shri B. L. Yadav delivered seven judgments in Sanskrit (two on 17-5-1985 and five on 17-10-1985) and their translation by the same Judge in Hindi and English was also signed dated and pronounced in open court.

Soft drink industry

*74 SHRI CHINTAMANI JENA : Will the Minister of INDUSTRY be pleased to state :

(a) the criteria laid down by Government for sanctioning and for setting up of soft drink industry in the country;

(b) the details of companies already in the business and the names of such companies which have been allotted new licences by Government during the last three years;

(c) whether it is a fact that some of the companies in the liquor business also manufacture soft drinks;

(d) if so, the names of such companies;

(e) whether any multinational companies have applied for licence to manufacture soft drinks in India; and

(f) if so, the details thereof and the action taken by Government thereon ?

THE MINISTER OF INDUSTRY AND MINISTER OF PETROLEUM AND